

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 25th of October, 2023

S.O. 556 - In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officer/Officials to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate, within their territorial jurisdiction.

| S.No | Name of the Officer / Officials (S/Shri) | Designation |
|------|--|------------------------|
| 1. | Ashok Chakarvorty | Tehsildar Bhalwal |
| 2. | Shiv Kumar Gupta | Naib Tehsildar Mathwar |
| 3. | Kuldeep Singh | Naib Tehsildar Bhalwal |
| 4. | Ramesh Chander | Naib Tehsildar Agore |

By Order of the Government.

Sd/-
(Achal Sethi)
Secretary to Government,

No. Law/Power/14/2021-10

Dated: - 25 -10- 2023

Copy to the:-

- 1) Commissioner Secretary to Government, Revenue Department.
- 2) Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 3) Divisional Commissioner, Jammu.
- 4) District Magistrate, Jammu. This is with reference to letter No. 619-Rev-Adm/MF/21/2023 Dated: 17-08-2023.
- 5) All concerned Officer/Officials.
- 6) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
- 8) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer

Department of Law, Justice and P.A